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**BFFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

ORIGINAL APPLICATION NO. 203 OF 2025

IN THE MATTER OF:

RAM MILAN

...APPLICANT

VERSUS

STATE OF U.P. & ORS.

...RESPONDENTS

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THROUGH

DATE: 07.11.2025

PLACE: NEW DELHI



**STHAVI ASTHANA
ADVOCATE FOR UPPCB
C-9, SECTOR 50, NOIDA,
UTTAR PRADESH-201303
(M): 9711116034**

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BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 203 OF 2025



U.P. IN THE MATTER OF:
RAM MILAN

...APPLICANT

VERSUS

STATE OF U.P. & ORS.

...RESPONDENTS

ADDITIONAL AFFIDAVIT ON BEHALF OF UTTAR PRADESH
POLLUTION CONTROL BOARD

I, Dr Madhavi Kamalvanshi, aged about 55 years W/o Dr Arvind Kumar, presently posted as Regional Officer, Uttar Pradesh Pollution Control Board (hereinafter referred to as UPPCB), Banda, do hereby solemnly affirm and state on oath as under:

1. That I the deponent in official capacity mentioned above, am acquainted with the facts and circumstances of the case and as such I am competent and authorized to swear this affidavit.

That in the present matter the applicant has raised grievances regarding inconvenience to local people due to environmental imbalance in place near the river area due to illegal mining and transportation of more than the prescribed quantity in Bundelkhand rivers such as Betwa, Ken, Dhasan etc., without previous environmental clearance and mining lease deed.

3. That in compliance with the direction passed by this Hon'ble Tribunal a joint committee has undertaken the site visit and

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carried out the inspection of the mining lease holders on 01.07.2025, as mentioned in the order dated 27.05.2025 passed by this Hon'ble Tribunal, in presence of applicant i.e. Shri Ram Milan S/o Shri Virendra Kumar R/o Village and Post-Muskura, P. S.-Muskura, Tehsil-Mohada, District-Hamirpur. The detailed report of the joint committee had been placed on the record through affidavit dated 15.07.2025 filed by UPPCB.

4. That a chart summarising the compliance status of the project proponents as well as the action taken by authorities has been produced below for perusal of this Hon'ble Tribunal. The same is based on information provided by the concerned district mining authorities.

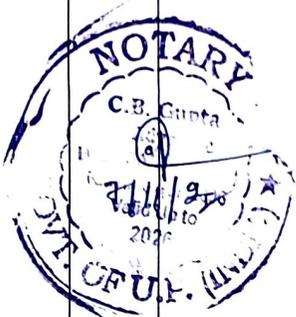
| S.No. | Project Proponent | Status of Compliance | Action taken through authorities |
|-------|--|---|---|
| 1. | M/s Kawar Enterprises Pvt Ltd Block No. 10/06, village Berry, Tehsil and District - Hamirpur | Approved sand/gravel mining in village Beri, Block No.10/6, area – 36.437hectare, Tehsil Hamirpur for annual quantity – 5,82,912 cubic meters for the period from 09.11.2023 to 08.11.2028. Environment clearance vide letter no- EC23B001UP19792 dated 02.11.2023 of SEIAA. Conditional consent for Water/air has been | The mining area was inspected by the mining officer on 24.06.2024, Hamirpur. In the investigation, it was found that the lessee had done illegal mining of 1238.3 cubic meters of sand/gravel, in connection with which a fine of Rs. 11,14,470/- was imposed by issuing office letter no.551/mineral-MMC-30-Miscellaneous(2023-2024) dated 05.07.2024. due to the lessee not depositing the said amount a fine has been imposed for illegal mining by office order no. 233 mineral-MMC-30-Miscellaneous (2023-2024) dated 23.07.2024. A joint investigation was conducted |

received by letter no. 196097/UPPCB/Banda(UPPCB)/CTO/bot h/Hamirpur/2023 dated 23.11.2023 of Uttar Pradesh Pollution Control Board, Lucknow, whose validity period is from 23.11.2023 to 31.12.2027.

on December 23, 2024, by the Tehsildar Hamirpur, the Mines Inspector Hamirpur, and the Regional Lekhpal. The investigation revealed that the lessee was mining in the river's watercourse. In connection with this, a fine of ₹500,000 was imposed by office letter No. 1418/Mineral-MMC-30-Miscellaneous (2023-24), dated December 26, 2024.

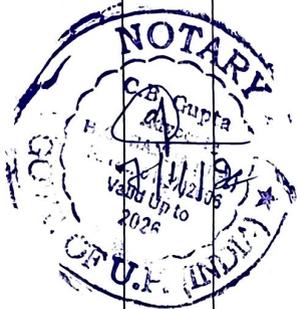
The said area was again investigated jointly by the Sub-Divisional Magistrate Hamirpur, Circle Officer Hamirpur and Mines Inspector Hamirpur on 27.02.2025, in which illegal mining of 663 cubic meters was found to have been done by the lessee, in connection with which a penalty of Rs. 5,96,700/- was imposed by office letter No. 1816/Mineral-MMC-30-Miscellaneous (2024-25) dated-10.03.2025. Apart from this, it is also to be informed that a total amount of Rs. 1,52,74,484/- has been imposed on 356 vehicles due to illegal transportation of the extracted sub-mineral from 09.11.2025 to 05.04.2025 through the weigh bridge installed in the mining area.

In this connection, it is also to be informed that the mining lease area in question has been cancelled by this office's order no. 141/Mineral-MMC-



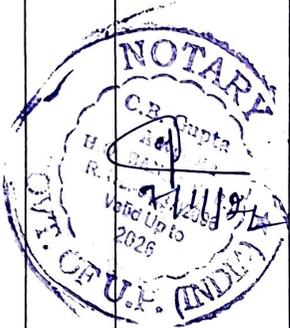
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| | | | 30-Miscellaneous(2025-26) dated 24.04.2025 and instructions have been given to deposit the outstanding amount due in time and in case of non-deposit of the amount in time, the outstanding amount will be recovered like land revenue. |
| 2. | M/s Om Prakash Ram Avtar, Block No .- 21/1, Village- Chandaut, Tehsil=Sarila, District-Hamirpur | Environmental clearance by letter no. EC23B001UP115799 dated 23.11.2023 of SEIAA Conditional consent for water/air has been received by letter no. 195179/UPPCB/Banda(U PPCBRO)/CTO/both/ HAMIRPUR/2023 DATED 29.11.2023 of Uttar Pradesh Pollution Control Board, Lucknow, whose validity period is from 29.11.2023 to 31.12.2027. Mining lease has been approved for mining of 2,40,000 cubic meters in the area of 16.00 hectares in Block No. 21/1 of Village Chandaut, Tehsil Sarila, for the period from 09.12.2023 to 08.12.2028. | The mining area in question was jointly inspected by the Mines Officer, Hamirpur, and the Tehsildar, Sarila, Hamirpur, on March 19, 2024. The investigation revealed illegal mining of 6,425 cubic meters by the lessee. A fine of Rs. 58,32,500 was imposed through Office Letter No. 39/Mineral-MMC-30-Miscellaneous (2023-24) dated April 4, 2024. Subsequently, due to non-payment of the outstanding amount, instructions were given to deposit the amount through Office Order No.623/Mineral-MMC-30-Miscellaneous (2024-25) dated July 20, 2024. The area was inspected by the Mines Inspector and the Regional Accountant on June 15, 2024. During the investigation, illegal mining of 1350 cubic meters was found by the lessee, in respect of which a penalty of Rs. 12,15,000/- has been imposed through office letter no. 381/Mineral-MMC-30-Miscellaneous (2024-25) dated 22.06.2024. Thereafter, due to non-deposit of the outstanding amount, instructions were given to deposit the amount by imposing |



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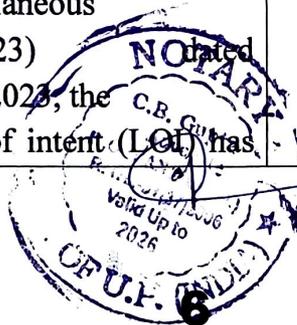
office order no. 230/ Mineral-MMC-30-Miscellaneous (2024-25) dated 23.07.2024. The area in question was investigated jointly by Mines Officer Hamirpur, Naib Tehsildar Sarila, Chowki Incharge Chandaut, Lekhpal Chandaut Dada on 18.11.2024. During the investigation, it was found that the lessee had illegally mined 5169.6 cubic meters and CCTV cameras were not installed in the mining area, in connection with which a penalty of Rs. 51,02,640 was imposed through office letter no. 1226/Mineral-MMC-30-Miscellaneous (2024-25) dated 26.11.2024. Thereafter, the lessee was directed to deposit the outstanding amount by imposing the 2025 through order no. 1459/Mineral-MMC-30-Miscellaneous (2024-25) dated 30.12.2024. Subsequently, the area was jointly inspected by the Senior Mining Officer/Regional Enforcement Officer, Prayagraj, Senior Mining Officer/Regional Enforcement Officer, Lucknow and the Surveyor Headquarters, Lucknow, from November 28, 2024 to December 1, 2024. During the investigation, it was found that the lessee had, carried out additional mining of 505 cubic meters, for which a letter No.189/Mineral-MMC-30-



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| | | | <p>Miscellaneous (2025-26) dated 07.05.2025 a fine of Rs. 4,54,500/- has been imposed. The said area was re-investigated jointly by Naib Tehsildar Sarila, Mines Inspector Hamirpur and Area Lekhpal Chandaut on 27.04.2025, in which it was found that a total of 1900 cubic meters of illegal mining was done by the lessee, in connection with which a fine of Rs. 17,10,000/- has been imposed by letter no .- 236/Mineral-MMC-3s-Miscellaneous (2025-26) dated-15.05.2025.</p> <p>A show cause notice for environmental compensation of Rs. 1,04,96,250/- has been issued by the Uttar Pradesh Pollution Control Board vide letter H18723/C-2/SA-668/24 dated 16.10.2024.</p> |
| 3. | <p>M/s Rewa Sugar Industries Pvt. Ltd., Block No .- 25/17, Village- Ichaura, Jitkari, Tehsil Sarila, District- Hamirpur.</p> | <p>Mining lease is granted for Block No. 25/17 of Village Ichhaura Jitkari of Tehsil Sarila, Area 12.145 Hectare, Annual Estimated Quantity-1,94,296 Cubic Meter, Office Letter No .- 1737/Mineral-MMC-30-Miscellaneous (2022-23) dated 21.02.2023, the letter of intent (LOI) has</p> | |

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| | | <p>been issued.</p> <p>The said mining lease is currently in the process of obtaining environmental clearance certificate.</p> <p>The said mining lease has been not been granted consent by UPPCB as per the office records.</p> | |
| 4. | <p>M/s Euphoria Mines & Minerals Pvt. Ltd., Block No .- 25/18, Village- Ichaura, Jitkari, Tehsil Sarila, District- Hamirpur</p> | <p>Environmental clearance by letter no. EC24B001UP110127 dated 14.03.2024 of SEIAA Conditional consent for water/air has been received by letter no. 205700/UPPCB/Banda (UPPCBRO)/CTO/both/ HAMIRPUR/2024 dated 22.03.2024 of Uttar Pradesh Pollution Control Board, Lucknow, whose validity period is from 22.03.2024 to 31.12.2028.</p> <p>The said mining lease has been approved Formining of annual quantity of 1,30,864 cubic meter in Block No. 25/18,</p> | <p>The area in question was jointly inspected by the Mines Inspector Hamirpur and the Regional Accountant on 15.06.2024. The investigation revealed that the lessee had illegally mined 1820 cubic meters, for which a fine of Rs. 16,38,000 has been imposed through letter no. 382/Mineral-MMC-30-Miscellaneous (2024-25) dated 22.06.2024. The area was jointly inspected by the Naib Tehsildar Sarila, Mines Inspector Hamirpur, Station House Officer Inspector Chikasi, and the Regional Accountant on 12.12.2024. In the investigation, the lessee was found to be carrying out illegal mining of 10500 cubic meters, in respect of which a penalty of Rs. 94,50,000/- has been imposed through letter no. 1348/Mineral-MMC-30-Miscellaneous (2024-25) dated 12.12.2024. Thereafter, by order no.1557/Mineral-MMC-30-</p> |

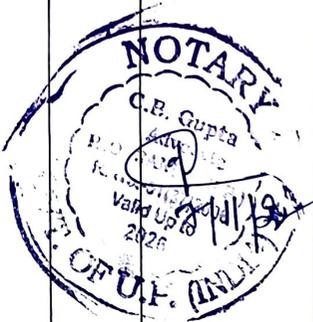


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| | | <p>area-8.180 hectare of Village ichauraJitkari of Tehsil Sarila for the period from 16.03.2024 to 15.03.2029.</p> | <p>Miscellaneous (2024-25) dated 22.01.2025, while imposing the penalty, instructions were given to deposit the outstanding amount. In the investigation of the mining area conducted jointly by the Sub-Divisional Magistrate, Sarila, Circle Officer, Hamirpur Mines Inspector and Area Lekhpal on 11.02.2025, the lessee was found carrying out mining work within his approved mining area. Thereafter, the area was inspected.</p> <p>The investigation was conducted jointly by the Senior Mines Officer/Regional Enforcement Officer, Prayagraj, Senior Mines Officer/Regional Enforcement Officer, Lucknow and the Surveyor Headquarters, Lucknow, from 28.11.2024 to 01.12.2024. The investigation revealed that the lessee had carried out additional mining of 650 cubic meters, in connection with which a fine of Rs. 5,85,000 has been imposed by letter number-196/Mineral-MMC-30-Miscellaneous (2025-26) dated-07.05.2025.</p> |
|  <p>NOTARY 7/11/24 Valid Up to 2028</p> | <p>M/s Dighana Industries, Block No - 25/21, Village icha</p> | <p>Environmental clearance vide letter no. EC24B001UP180555 dated 14.03.2024 of SEIAA Conditional consent of</p> | <p>The mining area in question was jointly inspected by the Additional District Magistrate (Development/Revenue), Hamirpur, the Sub-District Magistrate, Sarila, the Mining Officer, Hamirpur, and</p> |

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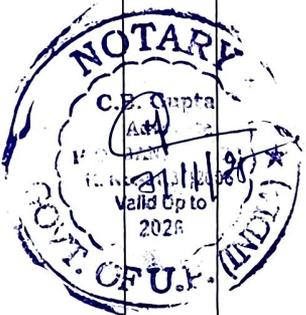
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| <p>uraJitkari, Tehsil- Sarila, District- Hamirpur</p> | <p>water/air has been received by letter no.206013/UPPCB/Banda(UPPCBRO)/CTO/both/HAMIRPUR/2024 dated 22.04.2024 of Uttar Pradesh Pollution Control Board, Lucknow, whose validity period is from 22.04.2024 to 31.12.2025.</p> <p>Mining lease has been approved for mining of 2,83,661 cubic meter annually in Block No. 25/21 measuring 17.731 hectare area of Village IchauraJitkari of Tehsil Sarila for the period from 11.11.2024 to 10.11.2029.</p> | <p>the Regional Forest Officer, Sarila, on November 22, 2024. The investigation resulted in a 12-day penalty of ₹300,000 imposed on the lessee for not installing a PTZ camera in the mining area. Subsequently, due to the lessee's failure to deposit the amount, Order No. 1458/Mineral-MMC-30-Miscellaneous (2024-25), dated December 30, 2024, imposed the penalty and directed the lessee to deposit the outstanding amount. The area was jointly inspected by the Deputy Tehsildar, Sarila, the Mining Inspector, Hamirpur, the Station House Officer, Chikasi, and the Regional Lekhpal on December 12, 2024. The investigation revealed that mining was taking place within the approved area by the lessee. The area was inspected jointly by the Naib Tehsildar Sarila, Mines Inspector Hamirpur, Station House Officer Inspector Chikasi, and the Regional Accountant on 15.01.2025. The investigation revealed that the lessee had been mining in the approved area. The area in question was inspected jointly by the Naib Tehsildar Sarila, Mines Inspector Hamirpur, Sub-Inspector Police Station Chikasi, Revenue Inspector Sarila, and the Regional Accountant on 30.01.2025. The investigation revealed that the lessee had been illegally mining 1125 cubic meters.</p> |
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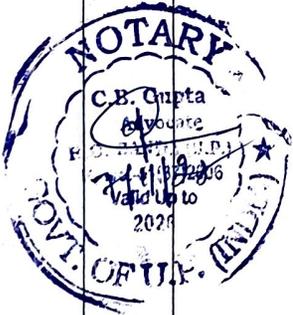
In connection with this, a fine of Rs. 15,12,500 has been imposed through letter no. 1732/Mineral-MMC-3s-Miscellaneous (2024-25) dated 27.01.2025. Thereafter, due to non-deposit of the amount by the lessee, by order no. 1923 /Mineral-MMC-30-Miscellaneous (2024-25) dated 28.03.2025, penalty was imposed and instructions were given to deposit the outstanding amount. The investigation was done jointly by the Sub-Divisional Magistrate, Sarila, Circle Officer, Sarila, Mines Inspector Hamirpur on 06.03.2025. In the investigation, it was found that the lessee was carrying out mining in his approved area. Mining work was not found to be taking place in the river stream. The area was inspected by the Mines Inspector, Hamirpur on 19.04.2025.

On investigation, 06 Suction Pump Machines/Lifter were found illegally mining sand/gravel, and the said machines were handed over to the concerned police station vide letter-no .-101/Mineral-MMC-30 Miscellaneous (2024-25)-dated-19.04.2025. A penalty of Rs. 30,00,000/- has been imposed by order no. 2025. Thereafter, due to non-deposit of the amount by the lessee, by order no. 276/Mineral-MMC-30-Miscellaneous (2025-26) dated.28.05.2025, penalty



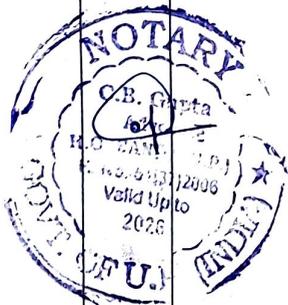
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| | | | <p>was imposed and instructions were given to deposit the outstanding amount. Thereafter, the area was inspected jointly by Senior Mines Officer/Regional Enforcement Officer Prayagraj, Senior Mines Officer/Regional Enforcement Officer Lucknow and Surveyor Headquarters, Lucknow from 28.11.2024 to 01.12.2024. During the investigation, it was found that the lessee had carried out additional mining of 300 cubic meters, in respect of which a penalty of Rs. 2,70,000/- has been imposed by letter no .- 197/Mineral-MMC-30-Miscellaneous (2025-26) dated- 07.05.2025.</p> |
| 6. | <p>M/s Om Traders, Gata No .- 1971/1, Village- Gancha,- Tehsil and District- Bauda.</p> | <p>Environmental clearance by letter no. EC24B0107UP5134183N dated 08.10.2024 of SEIAA Conditional consent for water/air has been received by letter no. 223566/U PPCB/Banda (UPPCBRO)/CTO/both/B ANDA/2024 dated 21.10.2024 of Uttar Pradesh Pollution Control Board, Lucknow, whose validity period is from 21.10.2024 to 31.12.2025.</p> <p>The mining permit for</p> | <p>A joint investigation of the mining permit in question was conducted by a joint team of the Revenue Department, Police Department and Mineral Department on 23.11.2024, in which it was found that 3503 cubic meters of sand/gravel had been mined/transported in excess within the mining permit area. Therefore, in case of violation of Rules 3, 58, 72 of the Uttar Pradesh Sub-Mineral (Prevention) Rules-2021 and Sections of SEIAA and conditional 4 and 21 of the Mines and Minerals (Development and Regulation) Act-1957, a notice was issued to the lessee through office letter No. 3946/Mineral-30 Banda dated 23.11.2024, informing him of the</p> |



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| | | <p>sand/gravel in the land area of 24.71 acres in Gata No. 1971/1 of village Gancha situated in Tehsil Banda was approved from 28.10.2024 to 27.04.2025, the period of which has expired on 27.04.2025.</p> | <p>total revenue loss of Rs. 31,52,700/- . The said amount of Rs. 31,52,700/- was deposited by the lessee through Challan No .- AKV240025816 dated 24.11.2024 and Challan No .- AKV240025815 dated 24.11.2024.</p> |
| 7. | <p>M/s Mayur Bauxite India Private Limited, part of Gata No .- 72/47 and part of 74/01 (Block No.- 3), Village- Pathri, Tehsil and District- Bauda.</p> | <p>Environmental clearance by letter no. EC24B001UP191707 dated 06.03.2024 of SEIAA Conditional consent for water/air has been received by letter no. 204966/UPPCB/Banda (UPPCBRO)/CTO/both/B AND A/2024 dated 14.03.2024 of Uttar Pradesh Pollution Control Board, Lucknow, whose validity period is from 14.03.2024 to 31.12.2028.</p> <p>Mining lease of sand/gravel in the total area of 19.00 hectare land in part of Khata No. 72/47 and part of 74/1(Block No. 03) of village Pathri situated in</p> | <p>A joint investigation of the mining lease in question was conducted by a joint team of the Revenue Department, Police Department, and Mineral Department on 18.10.2024, which revealed that 3373 cubic meters of sand/gravel had been mined and transported in excess within the mining lease area. Therefore, in violation of Rules 3, 58, and 72 of the Uttar Pradesh Sub-Mineral (Prevention) Rules, 2021, and Sections 4 and 21 of the Mines and Minerals (Development and Regulation) Act, 1957, a notice was issued to the lessee by office letter No. 3430/Mineral-30 Banda, dated 19.10.2024, informing him of the total revenue loss of ₹30,35,700. The lessee deposited the said amount of ₹30,35,700 through challan no. AKV240022184, dated 19.10.2024.</p> <p>A joint investigation of the mining lease in question was conducted by a joint team of the Revenue</p> |

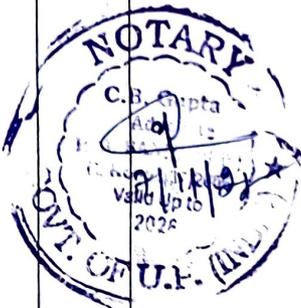


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Tehsil Banda of District Banda has been approved/executed from 05.10.2024 to 04.10.2029.

Department, Police Department, and Mineral Department on 23.11.2024, which revealed that 2166.50 cubic meters of sand/gravel had been mined and transported in excess within the mining lease area. Therefore, in violation of Rules 3, 58, and 72 of the Uttar Pradesh Sub-Mineral (Prevention) Rules, 2021, and Sections 4 and 21 of the Mines and Minerals (Development and Regulation) Act, 1957, a notice was issued to the lessee by office letter No. 3985/Mineral-30, Banda, dated 26.11.2024, informing him of the total revenue loss of ₹19,49,850. The lessee deposited the said amount of ₹19,49,850 through challan no. AKV240026036, dated 26.11.2024.

A joint investigation of the mining lease in question was conducted by a joint team of the Revenue Department and the Mineral Department on 05.02.2025, which revealed illegal mining and transportation of 6854.50 cubic meters of sand/gravel outside the mining lease area. Therefore, in violation of Rules 3, 58, and 72 of the Uttar Pradesh Sub-Mineral (Prevention) Rules, 2021, and Sections 4 and 21 of the Mines and Minerals (Development and Regulation) Act, 1957, the lessee was issued a notice through office letter

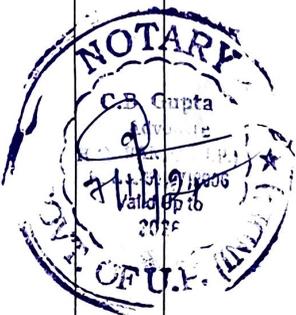


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No. 4755/Mineral-30 Banda, dated 07.02.2025, informing him of the total revenue loss of ₹61,69,050. The lessee submitted an explanation to the notice on 19.03.2025. The explanation was found unsatisfactory and was disposed of by office letter No. 170/Mineral-30 Banda dated 07.04.2025. The lessee deposited the above alleged amount of Rs. 61,69,050/- through various challan no.- AKV250012310 dated 24.04.2025 for Rs. 10,00,000/-, challan no.- AKV250013729 dated 08.05.2025 for Rs. 25,00,000/- and challan no.- AKV250013760 dated 08.05.2025 for Rs. 26,69,050/-

A joint investigation of the mining lease in question was conducted by a joint team of the Revenue Department and the Mineral Department on March 10, 2025, which revealed illegal mining and transportation of 36,518.75 cubic meters of sand/gravel outside the mining lease area. Therefore, in violation of Rules 3, 58, and 72 of

the Uttar Pradesh Sub-Mineral (Prevention) Rules, 2021, and Sections 4 and 21 of the Mines and Minerals (Development and Regulation) Act, 1957, a notice was issued to the lessee by office letter No. 5202/Mineral-30, Banda, dated March 18, 2025, informing him of the total revenue loss of ₹3,28,66,875.



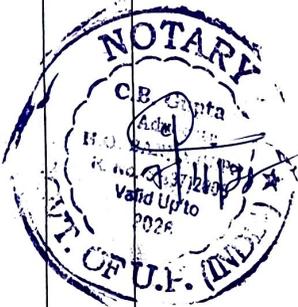
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The lessee submitted an explanation to the notice on March 20, 2025. Since the above explanation was not found satisfactory, the explanation was cancelled and disposed of by office letter No.299/Mineral-30 Banda dated 17.04.2025. Appeal No. 742/2025 was filed by the lessee in the Hon'ble Court of Commissioner, Chitrakootdham Mandal, Banda against the notice dated 18.03.2025 and the clarification cancellation letter dated 17.04.2025.

In which the operative portions of the interim order dated 03.05.2025 passed by the Hon'ble Court are as follows :-

"The arguments of the leaned counsel for the parties were considered and the impugned order was perused. The appellant has filed the appeal within the stipulated time. Hence, in the interest of justice, the appeal is registered. There appears to be force in the appellant's submissions regarding the stay. In such a situation, the implementation of the District Magistrate's order dated 18.03.2025/17.04.2025 is postponed till the date fixed in advance. The file and the paragraph-wise report of the lower office should be summoned for disposal on merits. The file should be presented on 12.06.2025."

In compliance with the above order, the file and stone-wise report were



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| | | | <p>sent through office letter No. 1011/Mineral-30 Banda dated 24.05.2025. The lessee has deposited a partial amount of Rs. 50,00,000/- from the total amount of Rs. 3,28,66,875/- for illegal mining through various challans.</p> <p>A joint investigation of the mining lease in question was conducted by a joint team of the Revenue Department and the Mineral Department on 03.05.2025, in which illegal mining/transportation of 43696 cubic meters of sand/gravel was found outside the mining lease area. Therefore, in case of violation of Rules 3, 58, 72 of the Uttar Pradesh Sub-Mineral (Prevention) Rules-2021 and Sections 4 and 21 of the Mines and Minerals (Development and Regulation) Act-1957, a notice was issued to the lessee through office letter No. 667/Mineral-30 Banda dated 06.05.2025, informing him of the total revenue loss of Rs. 3,93,26,400/-</p> |
| <p>8.</p> | <p>M/s Descon Buildtech Pvt. Ltd., Gata No.- 333/7, Block No.- 5,</p> | <p>Environmental clearance has been obtained by letter no. EC238001UP162818 dated 18.04.2023.</p> <p>Conditional consent has been granted via letter no.</p> | <p>A joint investigation of the mining lease in question was conducted by a joint team of the Revenue Department, Police Department and Mineral Department on 16.10.2024, in which it was found that 1703 cubic meters of sand/gravel had been mined/transported in excess within</p> |



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| <p>Village- Marauli Khadar, Tehsil and District- Bauda.</p> | <p>179001/UPPCB/Banda (UPPCBRO)/CTO/both/B ANDA/2023 dated 21.04.2023 of Uttar Pradesh Pollution Control Board, Lucknow, whose validity period is from 21.04.2023 to 31.12.2027.</p> | <p>the mining lease area and 4207 cubic meters of sand/gravel had been illegally mined/transported outside the mining lease area. Therefore, Rules 3, 58, 72 and 10 of the Uttar Pradesh Sub-Mineral (Prevention) Rules, 2021 were violated. In case of violation of Section 4 and 21 of the Mines and Minerals (Development and Regulation) Act-1957, by issuing a notice to the lessee through office letter no. 3378/Mineral-30 Banda dated 16.10.2024, the loss of total revenue of Rs. 54,19,000/- was informed. The lessee deposited the said alleged amount of Rs. 54,19,000/- through challan no. AKV240021828 dated 16.10.2024 for Rs. 25,00,000/- and challan no. AKV240022391 dated 22.10.2024 for Rs. 29,19,000/-</p> |
| <p>Mining lease of sand/gravel in the total area of 23.00 hectare land in part (section no.- 05) of Khatano.- 333/7 of village-Maraulikhadar situated in Tehsil Banda of District Banda has been approved/executed from 03.05.2023 to 02.05.2028.</p> | | <p>A joint investigation of the mining lease in question was conducted by a joint team of the Revenue Department, Police Department and Mineral Department on 14.11.2024, in which excess mining/transportation of 2991.75 cubic meters of sand/gravel was found in the mining lease area .- Therefore, in case of violation of Rules 3, 58, 72 of the Uttar Pradesh Sub-Mineral (Prevention) Rules- 2021 and Sections 4 and 21 of the Mines and Minerals (Development and Regulation) Act-1957, a notice</p> |

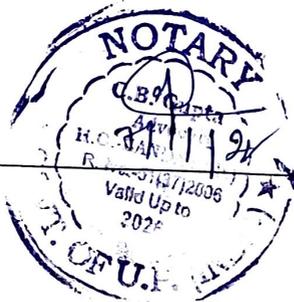


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was issued to the lessee through office letter No. 3986/Mineral-30 Banda dated 26.11.2024, informing him of the total revenue loss of Rs. 26,92,575/-, The said amount of Rs. 29,92,575/- was deposited by the lessee through challan no. AKV240026050 dated 26.11.2024.

A joint investigation of the mining lease in question was conducted by a joint team of the Revenue Department, Police Department and Mineral Department on 26.12.2024 in which excess mining/transportation of 4371.20 cubic meters of sand/gravel was found in the mining lease area. Therefore, in case of violation of Rules 3, 58, 72 of the Uttar Pradesh Sub-Mineral (Prevention) Rules-2021 and Sections 4 and 21 of the Mines and Minerals (Development and Regulation) Act-1957, a notice was issued to the lessee through office letter No. 4470/Mineral-30 Banda dated 04.01.2025, informing him of the total revenue loss of Rs. 39,34,080/-.

A joint investigation of the mining lease in question was conducted by a joint team of the Revenue Department and the Mineral Department on 11.02.2025, in which illegal mining/transportation of 1150 cubic meters of sand/gravel was



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found outside the mining lease area. Therefore, in case of violation of Rules 3, 58, 72 of the Uttar Pradesh Sub-Mineral (Prevention) Rules-2021 and Sections 4 and 21 of the Mines and Minerals (Development and Regulation) Act-1957, a notice was issued to the lessee by office letter No.4852/Mineral-30 Banda dated 17.02.2025, incurring a total revenue loss of Rs. 10,35,000/- The lessee deposited the said amount of Rs. 10,35,000/- through challan no. AKV250015095 dated 22.05.2025.

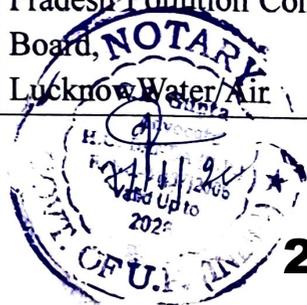
A joint investigation of the mining lease in question was conducted by a joint team of the Revenue Department, Police Department, and Mineral Department on 03.04.2025, which revealed illegal mining and transportation of 24,203.75 cubic meters of sand/gravel within-the mining lease area. Therefore, in violation of Rules 3, 58, and 72 of the Uttar Pradesh Sub-Mineral (Prevention) Rules, 2021, and Sections 4 and 21 of the Mines and Minerals (Development and Regulation) Act, 1957, a notice was issued to the lessee by office letter No. 183/Mineral-30, Banda, dated 08.04.2025, informing him of the total revenue loss of ₹2,17,83,375. The lessee submitted an explanation to the notice on 05.05.2025. As the



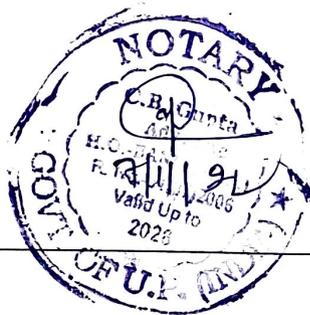
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| | | | <p>above explanation was not found satisfactory, the explanation was cancelled and disposed 13.06.2025 of by office letter No. 1310/Mineral-30 Banda dated 2025.</p> <p>A joint investigation of the mining lease in question was conducted by a joint team of the Revenue Department and the Mineral Department on 27.06.2025, in which illegal mining/transportation of 7217 cubic meters of sand/gravel was found outside the mining lease area. Therefore in case of violation of rule 3, 58, 72 of the Uttar Pradesh Sub-Mineral (Prevention) Rules-2021 and section 4 and 21 of the Mine and Minerals (Development and Regulation) Act-1957, proceedings are underway to issue a notice to the lessee.</p> |
| <p>9.</p> | <p>M/s Pragyavisi on Business Private Limited, Gata No.- 58, 107, 108, 109, 110, 111, 114, Village- Madauli Khurd Khadar,</p> | <p>Environmental clearance by letter no. EC2480107UP5972290 N dated 15.03.2024 of SEIAA</p> <p>Conditional clearance by letter no. 205059/UPPCB/Banda (UPPCBRO)/CTO/both/B ANDA/2024 dated 15.03.2024 of Uttar Pradesh Pollution Control Board, Lucknow Water/Air</p> | <p>A joint investigation of the mining lease in question was conducted by a joint team of the Revenue Department, Police Department and Mineral Department on 22.11.2024, in which it was found that 165150 cubic meters of sand/gravel was mined/transported in excess within the mining lease area and 1363.50 cubic meters of sand/gravel was illegally mined/transported outside the mining lease area. Therefore, in case of violation of Rules 3, 58, 72 of the Uttar Pradesh Sub-Mineral (Prevention) Rules-2021 and</p> |

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| <p>Tehsil- Pailani, District- Bauda</p> | <p>consent has been obtained, the validity period of which is from 15.03.2024 to 31.12.2025.</p> <p>That as per the information received from the Mining Department, District-Banda, mining lease of sand/gravel in Khata No. 58, 107, 108, 109, 110, 111 and 114 total area of 7.053 hectares of land of village-Madouli Khurd Khadar situated in Tehsil Pailani of District Banda has been approved/executed from 05.10.2024 to 04.10.2029 in favour of M/s Pragya Vijan Business (OPC) Pvt. Ltd.</p> | <p>Sections 4 and 21 of the Mines and Minerals (Development and Regulation) Act 1957, a notice was issued to the lessee through office letter No. 3948/Mineral-30 Banda dated 23.11.2024, informing him of the total revenue loss of Rs. 27,13,500/-. The said amount of Rs. 27,13,500/- was deposited by the lessee through challan no.- AKV240025886 dated 25.11.2024.</p> <p>A joint investigation of the mining lease in question was conducted by the Revenue Department and the Mineral Department. The team conducted an inspection on 08.01.2025, in which illegal mining/transportation of 5624.50 cubic meters of sand/gravel was found outside the mining lease area. Therefore, in case of violation of Rules 3, 58, 72 of the Uttar Pradesh Sub-Mineral (Prevention) Rules-2021 and Sections 4 and 21 of the Mines and Minerals (Development and Regulation) Act-1957, a notice was issued to the lessee vide office letter No. 4569/Mineral-30 Banda dated 16.01.2025, informing him of the total revenue loss of Rs. 50,62,050/-. The lessee submitted an explanation to the said notice on 23.01.2025. Since the explanation was found unsatisfactory, the explanation was cancelled and disposed of vide office letter No.</p> |
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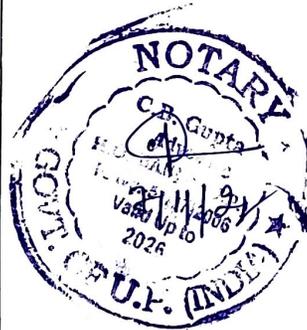
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| | | | <p>1323/Mineral-30 Banda dated 13.06.2025.</p> <p>A joint investigation of the mining lease in question was conducted by a joint team of the Revenue Department and the Mineral Department on 19.03.2025, in which illegal mining/transportation of 17298.50 cubic meters of sand/gravel was found outside the mining lease area. Therefore, in case of-violation of Rules 3, 58, 72 of the Uttar Pradesh Sub-Mineral (Prevention) Rules-2021 and Sections 4 and 21 of the Mines and Minerals (Development and Regulation) Act-1957, a notice was issued to the lessee by office letter No. 5238/Mineral-30 Banda dated 21.03.2025, informing him of the total revenue loss of Rs. 1,55,68,650/- was informed.</p> |
| <p>10.</p> | <p>M/s Shri Prashant Kumar Gupta, Gata No.- Part of Block No.- 01, Village- Marauli Khadar, District- Bauda.</p> | <p>Received environmental clearance by letter no. EC24B001UP141265 dated 29.04.2024 of SEIAA</p> <p>Conditional consent granted by UPPCB vide letter no. 209807/UPPCB/BANDA /UPPCBRO/CTO/both/B ANDA/2024 dated 13.05.2024 water/air</p> | <p>A joint investigation of the mining lease in question was conducted by a joint team of the Revenue Department, Police Department, and Mineral Department on 18.10.2024, which revealed that 1403 cubic meters of sand/gravel had been mined and transported in excess within the mining lease area. Therefore, in violation of Rules 3, 58, and 72 of the Uttar Pradesh Sub-Mineral (Prevention) Rules, 2021, and Sections 4 and 21 of the Mines and Minerals (Development and</p> |



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consent has been obtained the validity period which is from 13.05.2024 to 31.12.2025.

Mining lease of sand/gravel in the total area of 17,2802 hectare land (Block No. 01) of khata No. 333/7 of village Maraulikhadar situated in Tehsil Banda of District Banda has been approved executed from 05.10.2024 to 04.10.2029



Regulation) Act, 1957, a notice was issued to the lessee by office letter No. 3431/Mineral-30, Banda, dated 19.10.2024, informing him of the total revenue loss of ₹12,62,700. The lessee deposited the said alleged amount of ₹12,62,700 through challan no. AKV240022185, dated 19.10.2024.

A joint investigation was conducted by the Revenue Department, Police Department and Mineral. A joint team of the department conducted an inspection on 24.11.2024, in which excess mining/transportation of 2332 cubic meters of sand/gravel was found in the mining lease area. Therefore, in case of violation of Rules 3,58, 72 of the Uttar Pradesh Sub-Mineral (Prevention) Rules-2021 and Sections 4 and 21 of the Mines and Minerals (Development and Regulation) Act-1957, a notice was issued to the lessee through office letter No. 3984/Mineral-30 Banda dated 26.11.2024, informing him of the total revenue loss of Rs. 20,98,800/- . The lessee deposited the said alleged amount of Rs. 20,98,800/- through challan no. AKV240026063 dated 26.11.2024.

A joint investigation of the mining lease in question was conducted by a joint team of the Revenue Department, Police Department and

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Mineral Department on 26.12.2024, in which it was found that 1471 cubic meters of sand/gravel was mined/transported in excess within the mining lease area and 2003 cubic meters of sand/gravel was illegally mined/transported outside the mining lease area. Therefore, in case of violation of Rules 3, 58, 72 of the Uttar Pradesh Sub-Mineral (Prevention) Rules-2021

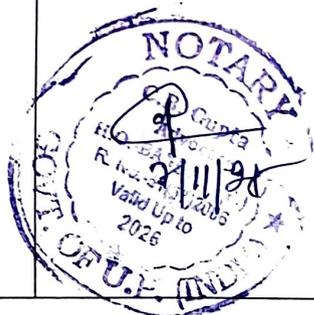
and Sections 4 and 21 of the Mines and Minerals (Development and Regulation) Act-1957, a notice was issued to the lessee through office letter No. 4454/Mineral-30

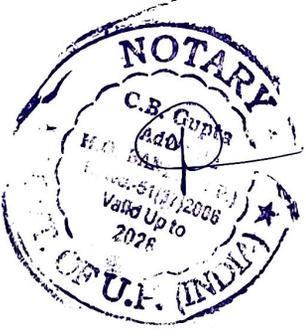
Banda dated 04.01.2025, informing him of the total revenue loss of Rs. 31,26,600/-. The said alleged amount of Rs. 31,26,600/- was deposited by the lessee through Challan

No.- AKV250000702 dated 08.01.2025 for Rs 15,00,000/- and Challan No .- AKV250001039 dated 11.01.2025 for Rs. 16,26,600/-

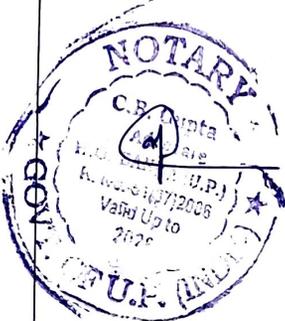
A joint investigation of the mining lease in question was conducted by a joint team of the Revenue Department and the Mineral Department on 19.05.2025,

which revealed illegal mining and transportation of 1219.50 cubic meters of sand/gravel outside the mining lease area. Therefore, in violation of Rules 3, 58, and



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| | |  | <p>72 of the Uttar Pradesh Sub-Mineral (Prevention) Rules, 2021, and Sections 4 and 21 of the Mines and Minerals (Development and Regulation) Act, 1957, the lessee was notified of the total revenue loss of ₹10,97,500 through office letter No.964/Mineral-30, Banda, dated 22.05.2025. The lessee deposited the alleged amount of ₹10,97,500 through challan no. AKV250015906, dated 30.05.2025.</p> <p>A joint investigation of the mining lease in question was conducted by the Revenue Department and the Mineral Department. The team conducted an inspection on June 27, 2025, in which illegal mining and transportation of 1804.50 cubic meters of sand and gravel was found outside the mining lease area. Therefore, proceedings are underway to issue a notice to the lessee for violations of Rules 3, 58, and 72 of the Uttar Pradesh Sub-Mineral (Prevention) Rules, 2021, and Sections 4 and 21 of the Mines and Minerals (Development and Regulation) Act, 1957.</p> |
| <p>11.</p> | <p>M/s. Shuddhata m Enterprises, Gata No.- 62 & 63/1,</p> | <p>A sand/gravel mining permit was granted from 12.11.2024 to 11.05.2025 in favour of Prof. Shri Manoj Kumar Mishra, son of Shri Satish</p> | <p>. A joint investigation of the mining permit in question was conducted by a joint team of the Revenue Department, Police Department and Mineral Department on 21.11.2024, in which it was found that 1101.50</p> |

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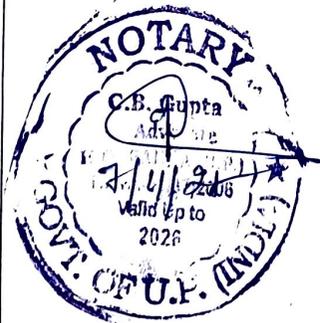
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| <p>Village- Khaptihakl aan, Tehsil Pallani, District Banda.</p> | <p>Chandra Mishra, resident of B-145, Sector 51, Noida, Gautam Buddha Nagar, in Khata No. 62 and 63/1, measuring 42.00 acres of land in village Khapatihaklaan, Tehsil Pailani, District Banda. The period of which expired on 11.05.2025.</p> <p>As per the office records of UPPCB, currently no water/air consent has been issued to the said mining lease.</p> | <p>cubic meters of sand/gravel had been mined/transported in excess within the mining permit area. Therefore, in case of violation of Rules 3, 58, 72 of the Uttar Pradesh Sub-Mineral (Prevention) Rules-2021 and Sections 4 and 21 of the Mines and Minerals (Development and Regulation) Act 1957, a notice was issued to the lessee through office letter No. 3947/Mineral-30 Banda dated 23.11.2024, informing him of the total revenue loss of Rs. 9,91,350/-, The said alleged amount of Rs. 9.91,350/- was deposited by the lessee through Challan No.- AKV240025804 dated 24.11.2024 and Challan No .- AKV240025897 dated 25.11.2024.</p> |
| |  | <p>A joint Investigation of the mining permit in question was conducted by a joint team of the Revenue Department, Police Department and Mineral Department on 26.12.2024, in which it was found that 3619.50 cubic meters of sand/gravel had been mined/transported in excess within the mining permit area and 731 cubic meters of sand/gravel had been illegally mined/transported outside the mining lease area. Therefore, in case of violation of Rules 3, 58, 72 of the Uttar Pradesh Sub-Mineral (Prevention) Rules-2021 and Sections 4 and 21 of the Mines and Minerals (Development and</p> |

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Regulation) Act 1957, a notice was issued to the lessee through office letter No. 4382/Mineral-30 Banda dated 30.12.2024, informing him of the total revenue loss of Rs. 39,65,450/ -. The said alleged amount of Rs. 39.65,450/- was deposited by the lessee through Challan No.- AKV240029987 dated 31.12.2024, Challan No. - AKV240029984 dated 31.12.2024 and Challan No.- AKV240029990 dated 31.12.2024.

A joint investigation of the mining permit in question was conducted by a joint team of the Revenue Department and the Mineral Department on 20.03.2025, in which 2078 hectares of mining land was found outside the mining permit area. Illegal mining/transportation of 100 cubic meters of sand/gravel was found to be taking place. Therefore, in case of violation of Rules 3, 58, 72 of the Uttar Pradesh Sub-Mineral (Prevention) Rules-2021 and Sections 4 and 21 of the Mines and Minerals (Development and Regulation) Act-1957, a notice was issued to the lessee through office letter No. 5240/Mineral-30 Banda dated 21.03.2025 informing him of the total revenue loss of Rs. 18,70,200/ -.

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| | | <p>permit in question was conducted by a joint team of the Revenue Department and the Mineral Department on 29.03.2025, in which illegal mining/transportation of 2875.50 cubic meters of sand/gravel was found outside the mining permit area. Therefore, in case of violation of Rules 3, 58, 72 of the Uttar Pradesh Sub-Mineral (Prevention) Rules-2021 and Sections 4 and 21 of the Mines and Minerals (Development and Regulation) Act 1957, a notice was issued to the lessee through office letter No. 28/Mineral-30 Banda dated 02.04.2025, informing him of the total revenue loss of Rs. 25,87,950/-</p> |
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VERIFICATION

Verified at Banda on this the 7th day of November, 2025 that the contents of the above affidavit are true and correct to the best of my knowledge and belief as per information provided by the relevant authorities and nothing material has been concealed therefrom.



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**SWORN
 BEFORE ME**
[Signature]
**C.B. GUPTA
 NOTARY BANDA**
 31/11/25

[Signature]
DEPONENT

1 SWORN before me
 by *Dr. madhav ramakrishna*
 who has signed before me *[Signature]*
 7/11/25